

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

05.01.2012

OA No. 661/2011

Mr. C.B. Sharma, Counsel for applicant.

The present OA is filed by the applicant seeking for relief/direction to allow benefits as granted vide Memo dated 31.05.2010 (Annexure A/3) after due fixation w.e.f. 01.09.2008 as allowed and taken away by the respondent nos. 3 & 4 without any order by quashing verbal orders of the respondents, with all consequential benefits. Admittedly no order has been challenged by the applicant. It is only the contention of the applicant that the respondents have allowed and disbursed benefit w.e.f. 01.09.2008.

Having heard the submissions made on behalf of the applicant, we are of the view that applicant should first approach to the respondents by way of filing representation as to why they recovered that amount within two a period of two weeks from today. If such a representation is filed within the aforesaid period, it is for the respondents to consider the representation and shall decide the same by passing a speaking order expeditiously but in any case not beyond the period of two months from the date of receipt of the copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)

Member (A)

J.C. S. Rathore
(Justice K.S. Rathore)
Member (J)

ahq

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